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Central Administrative Tribunal Principal Bench: New Delhi

C.P. No. 463/2002 In O.A. No. 1596/2000

This the 16th day of January, 2003

Hon'ble Shri V.K. Majotra, Member (A) Hon'ble Shri Kuldip Singh, Member (J)

Hariom Sharma R/o Vill. & Post Raya, Distt. Mathura.

--Petitioner

(None Present)

Versus

- Shri S.C. Dutta, Secretary, Ministry of Communication Department of Posts Dak Bhawan, Sansad Marg, New Delhi.
- 2. Shri A.S. Tyagi,
 Sr. Supdt.Post offices,
 Mathura Division,
 Civil Lines, Mathura.

-Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

OA No.1596/2000 was disposed of with a direction to the respondents that recoveries already effected from the salary of the applicant pursuant to the impugned orders shall be refunded to the applicant immediately and in any case within a period of two months.

2. Respondents in their compliance affidavit have submitted that they had already made the refund of the so called recoveries to the applicant, so the directions of the Tribunal have been complied with. In the circumstances, C.P. is dismissed. Notices discharged.

(Kuldip Singh)
Member (J)

(V.K. Majotra) Member (A)

cc.